

Ram Shankar Misra

Vs

State of U.P.

Criminal Appeal No. 105 of 1972

(P. S. Kailasam, O. Chinnappa Reddy JJ)

29.11.1978

JUDGMENT

KAILASAM, J. –

1. This appeal is by certificate granted by the High Court of Judicature at Allahabad against its judgment in criminal miscellaneous application no. 257 of 1971 in criminal revision no. 1833 of 1969.
2. The facts of the case briefly are that PW 1 the Inspector of Drugs, Kanpur on February 22, 1966 went to the Shop of M/s. Misra Brothers in which the appellant was a partner, and purchased four packets of Prednisolone tablets which were stocked there and sent the same to Director, Central Drugs Laboratory, Calcutta for analysis. The report of the Director indicated that the tablets were of sub-standard quality as defined in Drugs Act, 1940. A complaint was lodged by the Drugs Inspector and the appellant was tried for the offence punishable under Section 27 of the Drugs and Cosmetics Act, found guilty and sentenced to undergo R.I. for one month and to pay a fine of Rs. 500. An appeal to the Court of Session was rejected and the revision petition to the High Court also met the same fate. Against the order in revision passed by the single Judge of the High Court, the appellant took the matter up to a Bench of the High Court for review of the judgment. The Bench dismissed the revision petition but in doing so, granted a certificate on the ground that it raised substantial questions of law.
3. All the courts below have found that the appellant had sold the sample which on examination by the Central Laboratory was found to be of sub-standard quality. The findings of fact was confirmed by the High Court and there are no grounds for us to interfere with the findings. The question which was raised before the High Court was that the sample taken by the Inspector was not sent to the Director through the Court and, therefore, his report is inadmissible in evidence. According to the learned counsel for the appellant, the sample ought to have been given to the Analyst at Lucknow under Section 25(1) of the Act and should not have been sent direct to the Director of Central Drugs Laboratory, Calcutta. The submission is that by sending the sample straight to the Director, Central Drug Laboratory, Calcutta, the appellant was deprived of his right under Section 25(4) of requesting the Court to send the sample for analysis by the Central Drugs Laboratory. We do not see any substance in this contention. Section 25(1) deals with the reports of Government Analyst. Section 25(1) provides that the Government Analyst to whom a sample of any drug or cosmetic has been submitted for test or analysis, shall deliver to the Inspector submitting it a signed report in triplicate in the prescribed form. The sub-section contemplates two modes of sending samples, one by sending the drug for test under sub-section (4) of Section 23. There is no restriction as to how a sample of the drug or cosmetic has to be submitted by the Drugs Inspector. Section 25(4)

contemplated sending of the sample through court. It provides that unless the sample has already been tested or analysed in the Central Drugs Laboratory, where a person has under sub-section (3) notified his intention of adducing evidence in controversion of Government Analyst's report at the request either of the complainant or the accused cause the sample of the drug or cosmetic produced before the Magistrate under sub-section (4) of Section 23 to be sent for test or analysis to the laboratory.

4. The mode prescribed under Section 25(4) is one method of sending it to the Director of the Central Drugs Laboratory. The other method is by the Drugs Inspector sending it direct as contemplated under the first part of Section 25(1). It is significant that sub-section (4) starts with the words "unless sample has been tested or analysed in the Central Drugs Laboratory". These words clearly indicate that apart from the mode prescribed in Section 25(4), the sample can be sent for analysis to the Central Drugs Laboratory.

5. The words 'Government Analyst' is defined under Section 3(c)(2) as meaning analyst of drugs or cosmetics appointed by the Central Government or State Government under Section 20. Section 20 empowers the State Government and the Central Government by notification in appropriate cases to appoint persons having the prescribed qualifications to be Government Analyst. The definition as well as Section 20 makes it clear that the Government Analyst would include all analysts appointed by the State Government as well as the Central Government. It is not in dispute that the Director of Central Laboratory is also a Government Analyst.

6. The procedure adopted in this case is seen from the documents Exs. Ka. 3, Ka. 8 and Ka. 9. Ka. 3 is the memo sent by the Drugs Inspector to Government Analyst CDL., Calcutta. It is stated that the sample is sent for analysis under the provision of clause (1) of sub-section (4) of Section 23 of the Drugs and Cosmetics Act, 1940. Section 23(4) provides that the Inspector shall send one portion to the Government Analyst for test or analysis. Rule 57 that is referred to, prescribes the procedure for despatching to the Government Analyst. In Ka. 8 the Government Analyst and Director, Central Laboratory has certified that the sample does not conform to the Prednisolone tablets B.P. B.N. 1185 mg. in respect of any test and the sample is wholly adulterated. The Director of Central Drugs Laboratory has described himself as Government Analyst and the certificate is purported to have been issued under Section 25(1) of the Drugs Act which we have already referred to. We are satisfied that there is no prohibition under the Act or Rules barring the Inspector from sending the sample direct to the Director, Central Drugs Laboratory. Section 25(1) and (4) clearly contemplate sending of the sample direct to the Central Drugs Laboratory.

7. The second point that was raised before us was that the evidence let in before the courts indicate that the tablets had been received from M/s. A. B. and Sons and they were not for sale. The Courts below have found that the sample was for sale and that finding was confirmed by the High Court. It is not necessary for us to consider whether the tablets had been received from A.B. & Sons or not as the appellant is prosecuted under Section 27 of the Act for selling or exhibiting for sale. It is no defence for the appellant to contend that it was manufactured by A.B. & Sons. We are satisfied that the conviction of the appellant for offence with which he is charged, is correct. Section 27 prescribes that the minimum sentence for the offence shall not be less than one year unless such reasons are recorded in writing by the Court. Neither the trial Court nor the appellate Court have given any reasons for imposing the sentence of one month. There is no revision against (sic for) the enhancement of the sentence. Learned counsel pleaded that the term of imprisonment may be reduced to one of fine. As the provisions of law stand, we are unable to do it. In the result, the appeal is dismissed.

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